

a total of 28571 number of trained Civil Defence volunteers in 14 Civil Defence Districts in Assam.

The State Government of Assam has allotted ₹ 7,63,854/- and ₹ 9,01,068/- in the financial years 2018-19 and 2019-20 respectively and 848 and 996 numbers of Civil Defence Volunteers were trained and raised in the respective years. The institution of Civil Defence in Assam has been able to achieve its desired objective and is assisting the civil administration in disaster response, crowd management, first Aid and training of community. The State has also one Central Training Institute, Civil Defence & Home Guards, located at Panikhaiti, Guwahati for imparting training to Civil Defence volunteers.

Government of India has a reimbursement policy on Civil Defence measures under which the expenditure incurred on raising, training and equipping for civil defence personnel is poolable and shareable between the Central and State Governments. During the last three years (2016-17 to 2018-19) an amount of ₹ 1,56,12,131/- has been reimbursed under this policy. National Disaster Response Force Academy at Nagpur also imparts training to Civil Defence volunteers from all States, including Assam.

Raising of Civil Defence Corps is the responsibility of State Government. State Governments are also empowered to set up Civil Defence organization and raise volunteers as per their requirement.

Inquiry into Delhi Police action in Jamia Millia Islamia University

1975. SHRI BINOY VISWAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any inquiry is being done against police officers involved in violence in light of recent evidence that came out from security camera footage of library of Jamia Millia Islamia (JMI) University on night of December 15, 2019;

(b) if so, status of the inquiry;

(c) whether Government has taken any steps to compensate the university for damage to public property done by Delhi Police officials; and

(d) if answer to above parts is no, whether security footage that has been made public from JMI is authentic and are those personnel from Delhi Police or other forces under control of Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) As reported by Delhi Police, an administrative enquiry

has been ordered under the overall supervision of Addl.CP/Technology Cell, Delhi Police and to be assisted by two more DCsP to look into the role of police officers in the matter.

(c) No, Sir.

(d) Authenticity of any security footage cannot be confirmed without verification as per provisions of law.

Scrapping of sedition law

1976. DR. SANTANU SEN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of number of cases registered under sedition law across the country in the last five years including current year, State/UT-wise and year-wise;

(b) the number of students, workers/employees and farmers held in prison under charges of sedition;

(c) the details of conviction rate of sedition cases and the steps taken for fast trial in those cases;

(d) whether Government is mulling to scrap the sedition law which is a colonial law on the citizens of the country; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (c) National Crime Records Bureau (NCRB) compiles and publishes information on crimes in its publication "Crime in India". Published reports are available till the year 2018. State/Union Territory (UT) wise data relating to cases registered, cases charge sheeted, cases convicted and conviction rate etc., under the offence of sedition (section 124 A of the IPC) is given in the Statement (*See* below). Data relating to students, workers/employees and farmers separately is not maintained centrally. 'Public Order' and 'Police' are State subjects as per the Seventh Schedule of the Constitution of India. The responsibilities of maintaining law and order, including investigation, registration/prosecution of crimes, protection of life and property etc. rest primarily with the respective State Governments concerned.

(d) and (e) Amendment of criminal law is a continuous process.